

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:05/12/2017

Customs Appeal No.2663/2012

[Arising out of Order No.14-2011 dated 28.02.2011 passed by the Commissioner
of Customs, Central Excise & Service Tax (Appeals), Delhi]

M/s.Seasky Cargo & Travels Pvt.Ltd. ...Appellant

Vs.

CC, DelhiRespondent

Appearance:

Rep. by none for the appellant.

Rep. by Shri R.K. Majhi, AR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final order No.58264/2017

Per Justice Dr. Satish Chandra

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri R.K. Majhi, DR for the respondent/Revenue.
3. It seems that the assessee is not interested in pursuing his appeal.
2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
3. In view of the above, the appeal is dismissed for default.

[Order dictated & pronounced in open court]

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

Ckp.